

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

STARRED QUESTION NO:252

ANSWERED ON:14.03.2013

SHORTAGE OF FERTILIZERS

Gangaram Shri Awale Jaywant;Rajaram Shri Wakchaure Bhausahab

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

(a) the quantum of production, demand, supply and import of various fertilizers in the country along with the amount spent thereon during each of the last three years and the current-year, company/fertilizer/State/UT-wise

(b) whether the quantum of fertilizers like DAP and urea allocated/supplied by the Government is less than the demand of the various states resulting in hardships being faced by the farmers;

(c) if so, the details thereof and the reasons therefor, State/UT-wise and the corrective measures taken by the Government to ensure adequate and timely supply of fertilizers to the States;

(d) whether the Government proposes to provide more subsidy on urea and other fertilizers to the farmers of the naxal affected areas of Jharkhand and other States and if so, the details thereof; State/UT-wise; and

(e) the number of cases of scarcity, black-marketing and supply of spurious fertilizers which have come to the notice of the Government during each of the last three years and the current year and the action taken by the Government thereon?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF THE LOK SABHA STARRED QUESTION NO. 252 TO BE ANSWERED ON 14.03.2013 REGARDING SHORTAGE OF FERTILIZERS

(a): (i) A company-wise statement relating to production is annexed at `A`.

(ii) A state-wise statement for the last three years as well as current year showing demand (requirement), supply (availability) and sales is annexed at `B` & `C` respectively,

(iii) The year-wise quantity and value of urea imported during the last three years and current year (upto February, 2013) are as below:-

Year    Quantity of Urea    Value (Million US \$)

From Oman Through STE Total

2009-10	20.626	31.48	52.10	1212.65
2010-11	20.64	45.46	66.10	1832.50
2011-12	20.69	57.65	78.34	3222.48
2012-13	16.53	62.11	78.64	2905.51

Fertilizers other than Urea are imported under Open General Licence (OGL). Companies import these fertilizers as per their commercial judgement. Government does not maintain the value of these imports since 2010-11. However, Government is paying subsidy on P&K fertilizers under Nutrient Based Subsidy Scheme. The year-wise details of quantity of P&K fertilizers imported during the last three years and current year (upto February, 2013) is as under:-

Year	DAP	TSP	NPK	MOP	MAP
2009-10	58.89	0.87	0.00	41.62	1.93
2010-11	74.11	0.98	9.81	45.00	1.88

2011-12 69.05 1.60 36.73 26.93 4.94  
2012-13# 57.79 0.00 4.05 18.14 1.52  
upto February, 2013

(b) to (c): No, Madam. Question does not arise,

(d) No, Madam.

(e) : To avoid scarcity of fertilizers, the Department of Fertilizer effectively monitors the availability of fertilizers upto the state level. In spite of sufficient availability at state level, there could be pockets of shortages within the state because of reasons such as shortage of warehousing facility, logistic constraints and distribution problem. However distribution within the states is responsibility of respective state governments. Department of Fertilizer also conducts Weekly Video Conference along with Department of Agriculture and Cooperation (DAC) with the officials of State Government and take corrective action in case of any shortage.

As regards black-marketing and spurious fertilizers, State Governments under the extant provisions of Fertilizer Control Order (FCO), 1985 have been adequately empowered to take preventive/punitive actions against the offenders who indulge in black-marketing/sales of spurious fertilizers, Department of Fertilizers has also advised/sensitized the State Governments for gearing up enforcement agencies under their jurisdiction for taking appropriate action against the offenders, if any. The statement showing the action taken by the State Governments on Non Standard fertilizers, charging higher price for preceding 3 years is at Annexure D.